

DR. G. S. DHILLON : Only official ! She told me that there was rise in prices during the last 3-4 months. But I would say that since last month, the prices have come down. You should better ask your Madam regarding this.

[Translation]

SHRI C. JANGA REDDY : Mr. Speaker, Sir, the farmer is paid at the rate of Rs. 600 per quintal though the price of pulses in the market is Rs. 14 per kg. Why is there such a vast difference ? The difference is more than 100 per cent. What is the Government doing to bridge this gap and provide remunerative prices to the farmers ?

[English]

SHRI YOGENDRA MAKWANA : Do you mean to say the production prices and the prices available to the farmers ?

SHRI BHAGWAT JHA AZAD : And the supply price in the market.

SHRI YOGENDRA MAKWANA : Do you mean to say there is a vast difference ?

SHRI C. JANGA REDDY : It is 100 per cent, more than 100 per cent.

SHRI YOGENDRA MAKWANA : This is ultimately the question put by Prof. Ranga, the hon. Member Shri Bhagwat Jha Azad and the other hon. member. All of them have put the same question. It is about fixation of the prices by CACP of the pulses. Now this policy is particularly for the foodgrains which are more in production and the prices are falling. When the prices are low, the government wants to assure the farmers that the remunerative prices will be given to them and the government will procure it. So, it is an assurance to the farmers that the government will procure their products. The fixation of prices is for that only. Now, here is a commodity which is short in supply. Therefore, the prices are always ruling high and there is no necessity of fixing the prices.

HUDCO Scheme for Rural Landless Labour

*125 SHRI C. JANGA REDDY : Will the Minister of URBAN DEVELOPMENT be pleased to state :

(a) the outlines of the scheme which was launched by HUDCO for providing houses for the rural landless labour; and

(b) what were the State-wise targets under the scheme and how do they compare with the progress made so far along with the response of the banking sector ?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI DALBIR SINGH) : (a) HUDCO provides financial assistance to agencies nominated by the State Governments, against State Government Guarantee, for the implementation of Rural Housing Schemes for the benefit of landless labourers, upto 50% of the cost per unit (excluding cost of land), repayable in 11 years. The rate of interest is 6% if the cost per unit (excluding land cost) remains within Rs. 6,000 and 7% if the cost per unit (excluding land cost) is above Rs. 6,000 but not more than Rs. 10,000. The scheme is in operation since 23-12-1985.

(b) Every year, based on the availability of funds, HUDCO allocates specific amount of loan to be sanctioned to each State/Union Territories on the basis of its area envelop, population etc. for implementation of their Rural Housing Schemes with HUDCO's financial assistance. Upto 23-12-1985, HUDCO had sanctioned 633 rural housing schemes including those for rural landless labour. From 23-12-1985 till 30-9-1987, HUDCO has sanctioned 222 more rural housing schemes including schemes for the rural landless labour. Statewise details of loan allocations and loans sanctioned by HUDCO for rural housing schemes during the year 1986-87 are set out in the statement below.

As regards response of the Banking sector against a total loan allocation of Rs. 50 crores or weaker section housing, HUDCO has so far been able to draw an amount of Rs. 48.86 crores from a consortium of 22 Banks.

Statement

Details of Loan Allocated and Loan Sanctioned by HUDCO for Rural Housing Scheme During 1986-87

State/UT	Loan Allocation (Rs. in crores)	Loan Sanctioned		Total	Remarks
		Land Less	Others		
1	2	3	4	5	6
Andhra Pradesh	4.20	12.15	—	12.15	No such.
Assam	1.49	—	—	—	rem.
Arunachal Pradesh	0.69	—	—	—	—do—
Bihar	4.38	—	—	—	—do—
Gujarat	2.69	2.39	4.25	6.64	—do—
Haryana	0.87	—	—	—	—do—
Himachal Pradesh	0.65	—	—	—	—do—
Jammu & Kashmir*	2.01	—	—	—	
Karnataka	2.80	6.76	—	6.76	—do—
Kerala	1.31	7.65	3.00	10.6	
Madhya Pradesh	5.58	—	1.77	1.75	
Maharashtra	4.42	4.53	—	4.78	
Manipur	0.24	—	—	—	—do—
Meghalaya	0.24	—	—	—	—do—
Mizoram	0.16	—	—	—	—do—
Nagaland	0.17	—	—	—	—do—
Orissa	2.38	0.85	—	0.85	
Punjab	0.99	—	—	—	—do—
Rajasthan	4.01	—	—	—	—do—
Sikkim	0.07	—	—	—	—do—
Tamil Nadu	2.58	1.49	7.90	9.39	
Tripura	0.18	—	—	—	—do—
Uttar Pradesh	6.79	—	—	—	—do—

1	2	3	4	5	6
West Bengal	2.67	—	—	—	—do—
A & N Islands	0.07	—	—	—	—do—
Chandigarh	Nil	—	—	—	—do—
Dadar Nagar Haveli	0.01	—	—	—	—do—
Delhi	0.03	—	—	—	—do—
Goa Daman & Diu	0.6	—	—	—	—do—
Lakshdweep	Nil	—	—	—	—do—
Pondicheery	Nil	—	—	—	—do—
Total	51.75	35.82	16.92	52.74	

*Scheme details required as per guidelines not furnished by the Agency for three schemes of Rs. 0.38 crores.

[Translation]

SHRI C. JANGA REDDY : According to the statement given by the hon. Minister Andhra Pradesh has been allocated a loan of Rs. 4.20 crores though the sanctioned loan is Rs. 12.15. Is it in crores or lakhs ? I would like to ask the reasons for not utilising 75 per cent of the allocated funds. What is being done to utilise these funds ?

SHRI DALBIR SINGH : The figures are in crores. The Rural Housing Scheme was implemented from 23-12-85 by HUDCO, which is a financial institution. HUDCO had sanctioned 633 rural housing schemes and from 23-12-85 to 30-9-87, it has sanctioned 222 more such scheme. Much depends on the concerned State Government. It has to identify the number of landless labour who have to be allotted 100 sq. yards of land. The HUDCO will then allocate Rs. 6000 per unit on that basis. The rate of interest is 6 per cent and it is repayable in 11 years. 50 per cent of the cost per unit is provided as assistance by HUDCO. Only the schemes approved by the State Governments are financed by HUDCO.

SHRI C. JANGA REDDY : The allocation for Andhra Pradesh is Rs. 4.20 crores whereas for landless labour it is Rs. 12.15. Is it in lakhs or crores ? Not a

single penny has been sanctioned for Bihar Himachal Pradesh, J & K, Madhya Pradesh Nagaland, Meghalaya and Rajasthan whereas the total has gone up from Rs. 51.75 to Rs. 52.74. Is it in crores or lakhs ? Please tell us.

SHRI DALBIR SINGH : Shri Reddy is not following. These figures are in crores. The allocation for Andhra Pradesh is Rs. 4.20 crores. Depending on availability of funds, Rs. 12.15 crores have been sanctioned for the scheme proposed by Andhra Pradesh Government for the landless labour. This is reviewed from time to time. The State Governments are allocated funds depending on the priority of the schemes. For instance, we have provided for 20,000 houses for the weaker sections and the landless labour during the current year and we shall allocate funds on that basis to the State Governments.

SHRI C. JANGA REDDY : Andhra Pradesh was hit by floods twice during November and Bihar is also frequently hit by floods. Does the Government have any scheme to provide Pucca houses to the landless poor on subsidised basis ? I would suggest that such a scheme can be launched in consultation with the States, and both the Centre and State can contribute 50 per cent of the cost of the unit.

SHRI DALBIR SINGH : The main question is how much is HUDCO investing in the rural sector. This is a separate question.

MR. SPEAKER : He is giving a suggestion.

[English]

SHRI V. SOBHANADREESWARA RAO : Since 1983-84 our Government, in our State has constructed 5,11,000 houses and we have a target of 10 lakh houses by the end of the Seventh Plan. In these circumstances, I would like to know from the hon. Minister whether the National Buildings Organisation has evolved appropriate designs to suit local conditions in different parts of the country to utilise the local materials including lime mortar so that the cost of construction will be very very minimal. As a matter of fact the late Mr. G.D. Naidu had formulated some designs for very low cost houses, but unfortunately he did not receive any encouragement from the Government. I would like to know now whether the Government in view of the fact that it has realised the seriousness of the housing problem, it will make available the designs of the National Buildings Organisation to the different State Governments to adopt those designs. I would like to know this.

[Translation]

SHRI DALBIR SINGH : We ask the National Building Organisation time and again to give demonstration in the States and they have been doing so. We ask them to construct good houses at low cost keeping in view the climate of our country and they hold exhibitions in different states regularly in this regard.

SHRI DAMODAR PANDEY : Mr. Speaker, Sir, Andhra Pradesh has been allocated Rs. 4.20 crores whereas Uttar Pradesh has been allocated Rs. 19 lakhs as per the statement. I would like to know whether this allocation is done on the basis of population or poverty? Secondly, there is a general complaint that the material used by HUDCO, Housing Development Societies and Development Authorities in the construction of houses is of very poor quality, though the funds are given by the Centre. These houses are in

bad shape after two to three years. Is there a scheme to monitor the work?

SHRI DALBIR SINGH : It entirely depends on the State Government. HUDCO provides financial assistance to the states according to the requirements of the proposed scheme. It is the prime responsibility of the State Government to ensure the quality of the houses. We monitor the work through DCP.

[English]

SHRI BRAJAMOHAN MOHANTY : In the remarks column of the answer given, we find that out of 31 States and Union Territories no schemes have been received from 23 States and Union Territories. That is the remark given. Out of the rest of eight I would like know how many schemes are pending and awaiting disposal. Another point, I want to know is whether the implementation of those schemes is being monitored by the HUDCO.

[Translation]

SHRI DALBIR SINGH : The Estimates Committee has suggested in its 32nd report that everybody should be involved in it. Besides, the entire fund of HUDCO for the current year has been earmarked for the rural landless. We allocate the funds as per the information provided by the State Governments regarding the landless poor. The Estimates Committee has pointed out that there should be maximum involvement in the HUDCO so that landless are benefited the most.

[English]

DR. G. S. RAJHANS : Sir, The current year is the year of the 'home for the homeless'. In the case of a number of States, nothing has been allocated. I understand that the States have not put forward any proposal. Has the Centre taken any initiative in asking the State Governments to send proposals which are worthwhile? I am told that no house can be built for six thousand rupees. Has it been examined? If it is viable?

[Translation]

SHRI DALBIR SINGH : Sir, it is our constant effort to provide housing to the rural landless poor. The Central Government have issued guidelines in this regard and discussions are held with the

representatives of State Governments from time to time. Ministers incharge of different States attend our conferences and we impress upon them to submit their schemes regarding landless people in their respective States for Centre's approval. The hon. Member has rightly said that in some States, the progress in this field is negligible. In spite of this, we are making our best efforts. Secondly, the year 1987-88 has not yet ended and it will be our endeavour to allot houses to maximum number of people by the end of this year.

Vayudoot Service for Jagdalpur, M.P.

*126. SHRI MANKURAM SODI : Will the Minister of CIVIL AVIATION be pleased to state :

(a) whether the requisite infrastructure has been created to link Jagdalpur in Madhya Pradesh with Vayudoot service;

(b) if so, the details thereof; and

(c) the time by which Jagdalpur will be airlinked with Vayudoot service ?

[English]

THE MINISTER OF STATE OF THE MINISTRY OF CIVIL AVIATION AND MINISTER OF STATE OF THE MINISTRY OF TOURISM (SHRI JAGDISH TYTLER) : (a) The requisite infrastructure to airlink Jagdalpur in Madhya Pradesh has not yet been created.

(b) The question does not arise.

(c) Subject to availability of adequate aircraft capacity, Vayudoot has plans to airlink Jagdalpur after the necessary infrastructural facilities are created and the airport is declared fit for operations. No definite date for commencing the air services can be indicated at this stage.

[Translation]

SHRI MANKURAM SODI : Mr. Speaker, Sir, the hon. Minister, in reply to my question, has stated that Vayudoot service cannot be introduced because the requisite infrastructure facilities to connect Jagdalpur with air service have not so far been built. He has further stated that no definite date about starting the air service can

be stated. I would like to know from the hon. Minister the year in which the runway construction work was started at Jagdalpur. I would like to inform the hon. Minister that the construction work of runway at Bilaspur was also started alongwith the construction of Jagdalpur runway and it has been completed now. What are the reasons for delaying the work at Jagdalpur and why the work of construction was not completed ? I would like to inform that a Japanese team, which had come in connection with Baladila Project, had landed on this ground in its Boeing aircraft. Smt. Indira Gandhi, the late Prime Minister of India, had also landed once on this ground alongwith her Boeing aircraft during her Orissa visit. In spite of that, what are the reasons for not building the requisite infrastructure facilities so far for landing Vayudoot Service ?

SHRI JAGDISH TYTLER : On receipt of demand from the hon. Member, a team consisting of the Managing Director, Vayudoot, a Joint Secretary of the Ministry of Civil Aviation, a representative of the National Airport Authority of India and the Director General, Civil Aviation was sent there on 20-9-1987. It was asked to inspect the site and report to Government as to the time by which the work can be completed. On reaching the site, the team came to learn that out of 150 feet long runway, only 50 feet has been surfaced. It is not fit for landing the Dornier aircraft. Thereafter, the State Government was asked to complete the surfacing work upto 75 feet and make the runway available for operation. They accepted our proposal and assured that they will re-surface the runway by the end of November. Thereafter, it was noticed that there is no parameter wall around the airport. The P.W.D. was asked to look into this work and they assured to complete it by mid-November. There was no terminal building also at that site. They were asked to construct a temporary infrastructure so that the Vayudoot Service could be introduced at the earliest. The State Government agreed to this proposal also. Besides, a National Highway runs through the runway and it was necessary to divert the route of the highway away from the runway. I was talking to the officers of the Ministry yesterday. They stated that the air service will operate once in a week. Hence a barrier will be set up